

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3141

ANSWERED ON:10.08.2001

AMENDMENT IN INCOME TAX ACT , 1961

A. VENKATESH NAIK;ASHOK NAMDEORAO MOHOL;RAMSHETH THAKUR

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government have constituted any Committee to suggest necessary changes in the Income Tax Act, 1961 so as to tax ecommerce companies;
- (b) if so, whether the said committee has submitted its report;
- (c) if so, the main recommendations of the said committee; and
- (d) the steps taken by the Government to incorporate such recommendations in income tax laws?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN)

- (a) A Committee was constituted to examine interalia the position of e-commerce transactions under the existing law and the changes that may be required in the Income-tax Act, 1961 and the tax treaties with other countries.
- (b) The Committee submitted its final Report on the 6th of August 2001.
- (c)& (d) Comment of the public would be invited. The Report of the Committee will be examined along with the suggestions received from the public and thereafter necessary consequential action shall be taken.